

12.25 hrs.

PAPER LAID ON THE TABLE

NOTIFICATION UNDER COMPANIES ACT.
1956

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table a copy of Notification No. G.S.R. 251(E) (Hindi and English versions) published in Gazette of India dated the 18th April, 1979 regarding prohibition on the appointment of sole selling agents for marketing allopathic Drugs and Formulations in India, issued under sub-section (1) of section 294AA of the Companies Act, 1956. [Placed in Library. See No. LT-4390/79].

(Interruptions)

MR. SPEAKER: Secretary.

12.26 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to return herewith the Appropriation (No. 3) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 24th April, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.27 hrs.

ASSENT TO BILL

SECRETARY: Sir, I lay on the Table the Constitution (Forty-fourth Amendment) Bill, 1978, passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 20th April, 1979.

(Interruptions)

MR. SPEAKER: Shri Vinodbhai Sheth.

12.27 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

THIRTY-THIRD REPORT

SHRI VINODBHAI B. SHETH (Jamnagar): I beg to present the Thirty-third Report of the Committee on Private Members Bills and Resolutions.

(Interruptions)

MR. SPEAKER: The ruling of the House is:

"The privilege of freedom from arrest cannot be contended to operate whether a Member of Parliament is charged with an indictable offence."

This is the position both in England and in this country. Therefore, for the present, I merely note it that a gentleman has been arrested under various sections and one of the sections mentioned is...

(Interruptions)

SHRI C. M. STEPHEN (Idukki): I am giving some information. Two things have to be taken into account. A Member of Parliament Shri Ramalinam, is in the hospital today with severe injuries .. (Interruptions) Whether any arrangements have been made to have him .. (Interruptions).